

U. K. Loan

*73. **Shri Madhu Limaye:** Will the Minister of Finance be pleased to state:

(a) whether the U. K. Government have fulfilled its pledge about extending credits to India during the current year;

(b) how much of the loans are committed to specific imports; and

(c) how much of it could be utilized for general purposes?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) U.K. has already signed agreements for all the assistance it has offered to India in the current year except for £5 million for which agreements are likely to be signed shortly.

(b) and (c). A sum of £15 million is set apart, in separate agreements, for general purposes of the economy; the balance (£16.5 million) is available for specific purposes (inclusive of imports).

Unaccounted Money

*74. **Shri S. M. Banerjee:**
Shri Onkar Lal Berwa:
Shri Hukam Chand Kachhavaia:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Hem Raj:
Shri Bade:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri Shree Narayan Das:
Shri Madhu Limaye:
Shri K. N. Tiwary:
Shri P. R. Chakraverti:
Shri Vishwa Nath Pandey:
Shri C. K. Bhattacharyya:

Shri Maheswar Nalk:
Shri Kindar Lal:
Shri P. L. Barupal:
Shri R. S. Pandey:
Shri Bishwanath Roy:
Shri Shiv Charan Gupta:

Will the Minister of Finance be pleased to state:

(a) the total amount of unaccounted money unearthed in terms of cash and gold so far by way of seizures by the Customs and the Income-tax authorities;

(b) the action taken against the persons involved in the searches; and

(c) the further steps taken or proposed to be taken by Government to accelerate the progress to unearth the unaccounted money?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) (i) Rs. 178 lakhs by Income-tax Department during the year 1965. This amount represents cash and value of gold bullion ornaments and jewellery valued at market rate.

(ii) 3,185 Kgs. of gold valued at the international rate at Rs. 171 lakhs approximately by Customs and Central Excise Authorities under the Customs and Gold Control Laws, during the year 1965.

(b) Action to assess the unaccounted money in the hands of the persons concerned is taken by the Income-tax Department and action to adjudge confiscation of the gold and penalties on persons concerned under the Customs and Gold Control Laws is taken by the Customs and Central Excise Authorities. In addition prosecution under the relevant Customs and Gold Control Laws is also launched in appropriate cases.

(c) The problem of unearthing unaccounted money is constantly under review and all possible steps are being taken in the matter.